

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS

**Lok Sabha**

**Unstarred Question No. 2725**

**TO BE ANSWERED ON FRIDAY, THE 04<sup>th</sup> August 2023**

**Habeas Corpus Petitions in Courts**

2725. SHRI HASNAIN MASOODI:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the total number of Habeas Corpus petitions filed in the Jammu & Kashmir High Court and Supreme Court from August 2019 to 30th of June, 2023 from the Union Territory of Jammu and Kashmir;
- (b) whether the disposal of Habeas Corpus petitions challenging detention orders under the Public Safety Act, 1978 in the Union Territory of J&K is being delayed and the petitions in most of the cases outlive the detention orders;
- (c) if so, the details and reasons for such prolonged delay in their disposal; and
- (d) the steps proposed to ensure speedy disposal of the petitions challenging detention orders under the Public Safety Act, 1978 in the Union Territory of Jammu and Kashmir?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENT AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

(a): Sir, 2165 Habeas Corpus Petitions were filed during this period.

(b) to (d): No, Sir. The Government/Detaining Authorities file requisite pleadings and ensure timely production of available records in the Hon'ble Courts besides ensuring the presence of Counsels on the date of hearings. All other requisite steps, wherever, required, are being taken well within time to ensure early disposal of such petitions by the Hon'ble Courts.